
Shram Shakti, Bhawan, Rafi Marg,
New Delhi-110001
Dated, the 21st December, 2022

Vacancy Circular

Subject: - Selection for the posts of Presiding Officer in Central Government Industrial Tribunal-cum-Labour Court –reg.

1. **Tribunal:-** The Central Government Industrial Tribunal-cum-Labour Courts are authorities established under Industrial Dispute Act,1947 to adjudicate (i) the industrial disputes relating to any matter, whether specified in the Second Schedule or the Third Schedule (and for performing such other functions as may be assigned to them under the Act) and (ii) appeals under the Employees Provident Fund and Miscellaneous Provisions Act,1952. A Presiding Officer, upon selection, may be posted in any Industrial Tribunal established under Industrial Disputes Act, 1947.

2. **Vacancy:-** Applications are being invited for the following anticipated vacancies by end of the year 2022 and likely vacancies that may arise in future in various CGIT-cum-LCs:-

S.N.	Post	Place	Date of Vacancy
1	Presiding Officer	Chandigarh-II	23.09.2021
2	Presiding Officer	Nagpur	20.01.2022
3	Presiding Officer	Guwahati	15.12.2021
4	Presiding Officer	Bangalore	27.01.2021
5	Presiding Officer	Delhi-II	06.07.2023 (Anticipated)

3. **Qualification:-** The qualification, eligibility, salary and other terms and conditions for the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 & Tribunal (Conditions of Service) Rules, 2021.

4. **Procedure for selection:-** The Search-cum-Section Committee constituted under the Tribunal Reforms Act 2021, for recommending names for appointment to the post of Presiding Officer, shall scrutinise the applications with respect to suitability of applicants for the said posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction. (Tribunal Reforms Act, 2021 & Rules made thereunder can be accessed from the link <https://dor.gov.in/sites/default/files/act.pdf> & <https://dor.gov.in/sites/default/files/rules.pdf> respectively.)

5. **Application Procedure:-** Applications of eligible and willing officers are requested through Registrar, High Court/ Ministry of Law and Justice and should be accompanied with (i) bio-data in the prescribed proforma at **Annexure-I** (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in **Annexure-II** (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CRs/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in **Annexure-III** (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 5.30 P.M. on **20.01.2023:-**

Sh. S. R. Datta, Deputy Secretary, Room No. 318, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi.

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.

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26.12.22

7. Advertisement and Prescribed application form can be downloaded from Ministry's website (www.labour.gov.in). **The advertisement is also forwarded to the Registrar General of all High Courts and Department of Justice, Ministry of Law and Justice, for onward transmission and publicity.**

8. Any application received after due date or incomplete applications will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of application.



(Dhananjay Sharma)
Under Secretary to the Govt. of India

To

(i) Registrar General of all High Courts

(ii) Department of Justice, Ministry of Law and Justice, Jaisalmer House, Man Singh Road, New Delhi

File No.A-11016/05/2022-CLS-II(E)
Government of India
Ministry of Labour and Employment

Shram Shakti, Bhawan, Rafi Marg,
New Delhi-110001
Dated, the 21st December,2022

Vacancy Circular

Subject: - Selection for the posts of Presiding Officer in National Industrial Tribunal –reg.

1. **Tribunal:-** The National Industrial Tribunals are authorities established under Section 7B of the Industrial Dispute Act,1947 to (i) adjudicate the industrial disputes which, in the opinion of the Central Government, involve questions of national importance or are of such a nature that industrial establishments situated in more than one State are likely to be interested in, or affected by, such disputes and (ii) appeals under the Employees Provident Fund and Miscellaneous Provisions Act,1952. A Presiding Officer, upon selection, may be posted at any of the two National Industrial Tribunals situated at Mumbai or Kolkata.

2. **Vacancy:-** Applications are being invited for the following vacancies in various NITs:

S.N.	Post	Place	Date of vacancy
1	Presiding Officer	Mumbai-I	5.12.2021

3. **Qualification:-** The post can be held by a person who is, or has been, a Judge of a High Court. The pay attached to the post of Presiding Officer of National Industrial Tribunal, is Rs.2,25,000/- (fixed) per month. Other terms and conditions of the appointment of a candidate will as prescribed from time to time by Government. No person shall be appointed to, or continue in the office of Presiding Officer of National Tribunal, if he has attained the age of 65 years

4. **Procedure for selection:-** The Search-cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the post of Presiding Officer, shall scrutinise the applications with respect to suitability of applicants for the said posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

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29-12-2022
5. **Application Procedure:-** Applications of eligible and willing officers are requested through Registrar, High Court/ Ministry of Law and Justice and should be accompanied with (i) bio-data in the prescribed proforma at Annexure-I (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CRs/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 5.30 P.M. on 20.01.2023:-

Sh. S. R. Datta, Deputy Secretary, Room No. 318, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi.

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8. Any application received after due date or incomplete application will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of application.



(Dhananjay Sharma)

Under Secretary to the Govt. of India

To

(i) Registrar General of all High Courts

(ii) Department of Justice, Ministry of Law and Justice, Jaisalmer House, Man Singh Road,
New Delhi

PROFORMA

Space for
photograph
duly signed
by candidate

1. Name :
2. Date of Birth :
3. Category(SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details:

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Service to which belong :

7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/Equivalent Institution	Degree	Year of Passing	Division/% of marks obtained	Academic Distinction	Subject/Specialization

8. Work Experience:

- 8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of High Court/ District Court	Designation, Pay or Scale of (pay in Pay Matrix)	Period of Service		Nature of work/experience
			From	To	

9. Date from which drawing the pay scale :
in the grade of High Court Judge/
District Judge/Additional District Judge.

10. Write up on adjudicating experience :
of the applicant (200 words)
[Wherever applicable]

11. Experience alongwith brief write up in handling :
Cases before relevant to labour disputes

Details of Such cases
(Reported Cases/Unreported Cases)

12. Annual Income along with copy of :
latest ITR [For Candidates other than Govt. or Judicial Officers]

13. Write up on 05, major achievement :
(200 words each)

14. Awards/honours/Publications, if any :

15. Affiliation with the professional bodies/
Institutions/societies/or any other body
Including political party.

16. Additional information, if any, which :
You would like to mention in support
of the application for the post.

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place:

Date:

Signature of the candidate

CERTIFICATE TO BE FURNISHED BY FORWARDING AUTHORITY

1. Certified that the particulars furnished by Shri/Smt/Kum-----
are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated
against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum-----
during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of
ACR/APAR should be attested) in respect of Shri/Smt/Kum-----
in enclosed herewith.

Seal & Signature of the cadre controlling Authority

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs :
including batch /year/ cadre etc. ,
wherever applicable

7. Positions held (During ten preceding years):

S.No.	Organisation (name in full)	Designation & Place of Posting	Name of the Court	From	To

8. Whether the officer has been placed on :
the agreed list or list of Officer of
Doubtful Integrity (if yes, details to be given)
9. Whether any allegation of misconduct :
Involving vigilance angle was examined
against the officer during the last 10
Years and if so with what result (*)
10. Whether any punishment was awards to :
the officer during the last 10 years and if
so, the date of imposition and details of
penalty (*)
11. Is any disciplinary/ criminal proceedings :
or charge sheet pending against the officer as on date (if so, details to be
furnished, including reference number,
if any of the Commission)
12. Is any action contemplated against the :
Officer as on date (if so, details to be
furnished (*)

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)

20.11.20


सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 521]
No. 521]

नई दिल्ली, बृहस्पतिवार, सितम्बर 16, 2021/भाद्र 25, 1943
NEW DELHI, THURSDAY, SEPTEMBER 16, 2021/BHADRA 25, 1943

वित्त मंत्रालय
(राजस्व विभाग)
अधिसूचना

नई दिल्ली, 15 सितम्बर, 2021

सा.का.नि. 635(अ).—केंद्रीय सरकार, अधिकरण सुधार अधिनियम, 2021 (2021 का 33) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और अधिकरण, अपील अधिकरण और प्राधिकरण (सदस्यों की अर्हताएं, अनुभव और सेवा की अन्य शर्तें) नियम, को उन बात के सिवाय अधिक्रांत करते हुए, जिन्हें ऐसे अधिकरण से पहल किया गया है या करने का लोप किया गया है, निम्नलिखित नियम बनाती है, अर्थात् :-

अध्याय 1
प्रारंभिक

1. संक्षिप्त नाम, प्रारंभ और लागू होना—

- (1) इन नियमों का संक्षिप्त नाम अधिकरण (सेवा की शर्तें) नियम, 2021 है।
- (2) इन नियमों में यथा उपबंधित के सिवाय, ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- (3) ये नियम, अधिकरण सुधार अधिनियम, 2021 (2021 का 33) की पहली अनुसूची के स्तंभ (2) में यथाविनिर्दिष्ट अधिकरण के अध्यक्ष और सदस्य को लागू होंगे।

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 15th September, 2021

G.S.R. 635 (E).—In exercise of the powers conferred by section 3 of the Tribunal Reforms Act, 2021 (33 of 2021) and in supersession of the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020 except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

**CHAPTER I
PRELIMINARY**

1. Short title, commencement and application.—

- (1) These rules may be called the Tribunal (Conditions of Service) Rules, 2021.
- (2) Save as provided in these rules, they shall come into force on the date of their publication in the Official Gazette.
- (3) These rules shall apply to the Chairperson and Member of the Tribunal as specified in column (2) of the First Schedule of the Tribunal Reforms Act, 2021 (33 of 2021).

2. Definitions.— In these rules, unless the context otherwise requires, - (a) "Act" means an Act specified in column (3) of the First Schedule to the Tribunal Reforms Act, 2021 (33 of 2021);

- (b) "Chairperson" shall have the same meaning as assigned to it in clause (a) of the section 2 of the Act;
- (c) "Committee" means the Search-cum-Selection Committee referred to in sub-section (3) of section 3 of the Act;
- (d) "Member" shall have the same meaning as assigned to it in clause (b) of the section 2 of the Act;
- (e) "Tribunal" shall have the same meaning as assigned to it in clause (e) of section 2 of the Act;
- (f) words and expressions used herein and not defined but defined in the Act shall have the same meanings respectively assigned to them in the respective Acts.

**CHAPTER II
APPOINTMENT OF CHAIRPERSON AND MEMBER**

3. Qualifications.— (1) In case of Industrial Tribunal under the Industrial Disputes Act, 1947 (14 of 1947), a person shall not be qualified for appointment as *Presiding Officer*, unless he,-

- (a) is, or has been, a Judge of a High Court; or
 - // (b) has, for a combined period of ten years, been a District Judge and Additional District Judge.
- (2) In case of Income-tax Appellate Tribunal under the Income-tax Act, 1961 (43 of 1961), a person shall not be qualified for appointment as,-
- (a) *President* unless he is a sitting or retired Judge of a High Court and who has completed not less than seven years of service as a Judge in a High Court or a Vice-President of the Income-tax Appellate Tribunal;
 - (b) *Vice-President*, unless he has been a Member; and
 - (c) *Judicial Member*, unless,—
 - (i) he has, for a combined period of ten years, been a District Judge and Additional District Judge; or
 - (ii) he has been a member of the Indian Legal Service with ten years of experience in litigation and has held a post of Additional Secretary or any equivalent or higher post for two years; or
 - (iii) he has been an advocate for ten years with substantial experience in litigation under income-tax laws in Income-tax Appellate Tribunal, High Court or Supreme Court;
 - (d) *Accountant Member*, unless,—
 - (i) he has for twenty-five years been in the practice of accountancy,—
 - (A) as a chartered accountant under the Chartered Accountants Act, 1949 (38 of 1949); or
 - (B) as a registered accountant under any law formerly in force; or partly as such registered accountant and partly as a chartered accountant; or